

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 109 of 2014 &  
IA-200 of 2014**

**Dated : 30<sup>th</sup> April, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Tata Power Delhi Distribution Ltd.**

**..... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory  
Commission**

**..... Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. C.S. Vaidnathan, Sr. Adv.  
Mr. Sakya Singha Chaudhuri  
Ms. Prerna Priyadarshini  
Ms. Shagun Jain**

**ORDER**

It is submitted that as against the Order impugned in this Appeal, other Appeals being Appeal Nos. 110 & 111 of 2014 have already been admitted.

Therefore, Admit. Issue notice in the Appeal as well as in I.A. No. 200 of 2014 (Appl. for stay) returnable on 13.05.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents. to the Respondents

Post this matter along with Appeal Nos. 110 & 111 of 2014 on

**13.05.2014.**

**(Rakesh Nath)  
Technical Member  
ts/js**

**(Justice M. Karpaga Vinayagam)  
Chairperson**